

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

COLLECTION OF THE MEGHALAYA ACTS AND ORDINANCE

FOR THE YEAR 2010

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LIST OF MEGHALAYA ACTS AND ORDINANCE 2010

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| The 29th | March, | 2010. |
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|----------|--------|-------|

No.LL(B).62/2004/171.—The Meghalaya Appropriation (No. I) Act, 2010 (Act No. 1 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2010

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 27th March, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 29th March, 2010.

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year 2009-2010

as follows :-

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India

Short title

1. This Act may be called the Meghalaya Appropriation (No.I) Act, 2010.

Withdrawal of Rs.276,96,70,215/-from and out of the Consolidated Fund of Meghalaya.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in aggregate to the sums of Rs. 276,96,70,215/(Two hundred Seventy Six Crores Ninety Six Lakh Seventy Thousand Two hundred and Fifteen) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2010 respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2009-2010.

| (1) | (2) | • | (3) | e Section 2 & 3) |
|--------------|--|---------------------------------|--|--------------------------|
| (1) | (2) | Sums not exceeding | | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| 01 | Revenue 2011 - PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE 2058 - STATIONERY AND PRINTING | 6,44,95,752 | | 6,44,95,752 |
| | Total Revenue Capital 4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING | 6,44,95,752 | ••• | 6,44,95,752 |
| 02 | Revenue 2012 - GOVERNOR | ••• | | ••• |
| | Total Revenue Capital 4216 - CAPITAL OUTLAY ON HOUSING- Total Capital | ••• | | *** |
| 03 | Revenue 2013 - COUNCIL OF MINISTERS 2070 - OTHER ADMINISTRATIVE SERVICES Total Revenue | | | |
| 04 | Revenue 2014 - ADMINISTRATION OF JUSTICE- Total Revenue | 58,57,045 58,57,045 | | 58,57,045 58,57,045 |
| 05 | Revenue 2015 - ELECTIONS Total Revenue | 30,37,043 | *** | 36,37,043 |
| 06 | Revenue 2029 - LAND REVENUE 2245 - RELIEF ON ACCOUNT OF NATURAL CALAMITIES 2250 - OTHER SOCIAL SERVICES 3475 - OTHER GENERAL ECONOMIC SERVICES | 1,01,11,500 37,00,000 | | 1,01,11,500 37,00,000 |
| | Total Revenue Capital 6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. 6250 - LOANS FOR OTHER SOCIAL SERVICES | 1,38,11,500 | ••• | 1,38,11,500 |

| (1) | (2) | (3) | | |
|--------------|--|---------------------------|--------------------------------------|--------------|
| | | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | 6401 - LOANS FOR CROP HUSBANDRY | | | |
| | Total Capital | *** | ••• | *** |
| 07 | Revenue 2030 - STAMPS AND REGISTRATION- Total Revenue | | | |
| 08 | | | | |
| | Revenue 2039 - STATE EXCISE- | | | |
| 09 | Total Revenue | | | |
| 09 | Revenue 2040 - TAXES ON SALES, TRADE ETC. 2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES | | | |
| | Total Revenue | | | |
| 10 | Revenue 2041 - TAXES ON VEHICLES 2070 - OTHER ADMINISTRATIVE SERVICES 3055 - ROAD TRANSPORT | 3,66,70,557 | | 3,66,70,557 |
| | Total Revenue | 3,66,70,557 | | 3,66,70,557 |
| | Capital 5053 - CAPITAL OUTLAY ON CIVIL AVIATION 5055 - CAPITAL OUTALY ON ROAD TRANSPORT | 30,00,00,000 | | 30,00,00,000 |
| | Total Capital | 30,00,00,000 | ••• | 30,00,00,000 |
| 11 | Revenue 2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- | | | |
| | 2801 - POWER | 5,52,74,000 | | 5,52,74,000 |
| | 2810 - NEW AND RENEWABLE ENERGY | 44,16,000 | | 44,16,000 |
| | Total Revenue Capital 6801 - LOANS FOR POWER PROJECTS Total Capital | 5,96,90,000 | | 5,96,90,000 |
| 12 | Revenue 2047 - OTHER FISCAL SERVICES- Total Revenue | | | |
| | Revenue | | | |

| (1) | (2) | | (3) | |
|--------------|--|---|--|-----------------------------|
| | | | Sums not exceeding | _ |
| Grant No. | Services & Purposes (Major Heads) | · Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | 2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT | | | |
| | Total Revenue | | | |
| | Revenue 2049 - INTEREST PAYMENTS Total Revenue | | | |
| | Revenue 2051 - PUBLIC SERVICE COMMISSION | | 20,03,009 | 20,03,009 |
| | Total Revenue | ••• | 20,03,009 | 20,03,009 |
| 13 | Revenue 2052 - SECRETARIAT GENERAL SERVICES 2251 - SECRETARIAT SOCIAL SERVICES 3451 - SECRETARIAT ECONOMIC SERVICES- | | | |
| | Total Revenue Capital 5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES Total Capital | | | 999 |
| 14 | Revenue | | | |
| | 2953 - DISTRICT ADMINISTRATION | 38,06,833 | | 38,06,833 |
| 15 | Total Revenue | 38,06,833 | | 38,06,833 |
| 13 | Revenue 2054 - TREASURY AND ACCOUNTS ADMINISTRATION- Total Revenue | | | |
| 16 | Total Revenue | | | |
| | Revenue 2055 - POLICE. 2070 - OTHER ADMINISTRATIVE SERVICES 2216 - HOUSING- | 59,53,61,747 5,95, 8 6,0 9 7 | | 59,53,61,747 5,95,86,097 |
| | Total Revenue Capital 4055 - CAPITAL OUTLAY ON POLICE | 65,49,47,844 | | 65,49,47,844 |
| | 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 4216 - CAPITAL OUTLAY ON MOUSING- | | | |
| 17 | Total Capital | ••• | 800 | ••• |
| 1/ | Revenue 2056 - JAILS. | 1,00,00,000 | | 1,00,00,000 |

| (1) | (2) | | (3) | |
|--------------|--|---------------------------------|--|--------------|
| | · | | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | Total Revenue Capital | 1,00,00,000 | | 1,00,00,000 |
| | 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. | | | |
| | Total Capital | *** | ••• | ••• |
| 18 | Revenue 2058 - STATIONERY AND PRINTING | 50,00,000 | | 50,00,000 |
| | Total Revenue | 50,00,000 | | |
| | Capital 4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING 4216 - CAPITAL OUTLAY ON HOUSING- | 30,00,000 | | 50,00,000 |
| | Total Capital | ••• | *** | ••• |
| 19 | Revenue 2052 - SECRETARIAT GENERAL SERVICES 2059 - PUBLIC WORKS 2203 - TECHNICAL EDUCATION 2204 - SPORT AND YOUTH SERVICES - 2205 - ART AND CULTURE- 2216 - HOUSING- | 14,01,00,000 | | 14,01,00,000 |
| | Total Revenue | 14,01,00,000 | ••• | 14,01,00,000 |
| | Capital 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 4202 - CAPITAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE | 35,00,000 | | 35,00,000 |
| I | 4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4216 - CAPITAL OUTLAY ON HOUSING- 4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY 4404 - CAPITAL OUTLAY ON DAIRY DEVELOPMENT | 47,98,000 | | 47,98,000 |
| | Total Capital | 82,98,000 | | 82,98,000 |
| 20 | Revenue 2070 - OTHER ADMINISTRATIVE SERVICES Total Revenue Capital 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. | | | |
| | Total Capital | *** | ••• | *** |
| 21 | Revenue 2075 - MISCELLANEOUS GENERAL SERVICES 2202 - GENERAL EDUCATION- 2203 - TECHNICAL EDUCATION | 13,90,78,000 | | 13,90,78,000 |

| (1) | (2) | | (3) | |
|--------------|---|-----------------------------------|--|--------------------------|
| | | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | 2204 - SPORT AND YOUTH SERVICES - | 41,70,606 | | 41,70,606 |
| | 2205 - ART AND CULTURE- | 1,25,00,000 | | 1,25,00,000 |
| | 2236 - NUTRITION- 3425 - OTHER SCIENTIFIC RESEARCH- 3454 - CENSUS, SURVEY AND STATISTICS | | | |
| | Total Revenue | 15,57,48,606 | | 15,57,48,606 |
| | Capital 4202 - CAPITAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE 6202 - LOANS FOR EDUCATION, SPORTS, ART AND CULTURE | | | |
| | Total Capital | ••• | | ••• |
| 22 | Revenue 2070 - OTHER ADMINISTRATIVE SERVICES 2216 - HOUSING- | 2,74,60,000 | | 2,74,60,000 |
| | Total Revenue | 2,74,60,000 | | 2,74,60,000 |
| 23 | Revenue 2070 - OTHER ADMINISTRATIVE SERVICES | 10,07,016 | | 10,07,016 |
| 24 | Total Revenue | 10,07,016 | | 10,07,016 |
| 24 | Revenue 2071 - PENSIONS AND OTHER RETIREMENT BENEFITS | | | |
| | Total Revenue | | | |
| 25 | Revenue 2075 - MISCELLANEOUS GENERAL SERVICES Total Revenue | | | |
| 26 | | | | |
| | Revenue 2210 - MEDICAL AND PUBLIC HEALTH- 2211 - FAMILY WELFARE- | 39,32,376 1,60, 88, 000 | | 39,32,376 1,60,88,000 |
| | Total Revenue Capital 4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4211 - CAPITAL OUTLAY ON FAMILY WELFARE- | 2,00,20,376 | | 2,00,20,376 |
| | Total Capital | ••• | | ••• |
| 27 | Revenue 2215 - WATER SUPPLY AND SANITATION 2216 - HOUSING- | 10,64,85,000 | | 10,64,85,000 |
| | Total Revenue | 10,64,85,000 | | 10,64,85,000 |

| (1) | (2) | | (3) | |
|--------------|--|---------------------------------|--|---------------------------------------|
| | | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | Capital | | | |
| | 4215 - CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION. | | | |
| | 4216 - CAPITAL OUTLAY ON HOUSING- Total Capital | ••• | | ••• |
| 28 | | | | · · · · · · · · · · · · · · · · · · · |
| | Revenue 2216 - HOUSING- | | | |
| | Total Revenue | • | [| |
| | Capital 4216 - CAPITAL OUTLAY ON HOUSING- 6216 - LOANS FOR HOUSING | | | |
| | Total Capital | ••• | ••• | ••• |
| 29 | | | | |
| | Revenue | | | |
| | 2216 - HOUSING- | 6 66 44 000 | | 6,56,44,000 |
| | 2217 - URBAN DEVELOPMENT | 6,56,44,000 | | |
| | Total Revenue | 6,56,44,000 | ••• | 6,56,44,000 |
| | 4216 - CAPITAL OUTLAY ON HOUSING- | | | |
| | 4217 - CAPITAL OUTLAY ON URBAN | | | |
| | DEVELOPMENT | | | |
| | 6217 - LOANS UNDER URBAN DEVELOPMENT- Total Capital | | | |
| 20 | Total Capital | ••• | ••• | |
| 30 | Revenue | | | |
| | 2220 - INFORMATION AND PUBLICITY | | | |
| | Total Revenue | | | |
| 31 | | | | |
| | Revenue | | | |
| | 2230 - LABOUR AND EMPLOYMENT- | | | |
| | Total Revenue | | | |
| 32 | Revenue | | | |
| | 3456 - CIVIL SUPPLIES | 77,93,000 | | 77,93,000 |
| | Total Revenue | 77,93,000 | | 77,93,600 |
| | Capital | | | , |
| | 4488 - CAPITAL OUTLAY ON FOOD STORAGE AND | | | |
| | WAREHOUSING Total Capital | ••• | | ••• |
| 33 | | | 1 | |
| | Revenue | | | |
| | 2235 - SOCIAL SECURITY AND WELFARE- | | | |
| | Total Revenue | | | |
| | Capital | | | |

| (1) | (2) | | (3) Sums not exceeding | |
|--------------|---|---------------------------|--------------------------------------|--------------|
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | 6235LOANS FOR SOCIAL SECURITY AND WELFARE- | | | |
| | Total Capital | *** | ••• | •• |
| 34 | Revenue | | | |
| | 2225 - WELFARE OF S.CS.,S.TS. AND OTHER B.CS. 2235 - SOCIAL SECURITY AND WELFARE- 2236 - NUTRITION- | 5,75,00,000 | | 5,75,00,00 |
| | Total Revenue | 5,75,00,000 | | 5,75,00,00 |
| | Capital 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. | | | |
| | 4235 - CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE | | | |
| | 6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. | | | |
| | Total Capital | ••• | | • |
| 35 | Revenue | | | |
| | 2235 - SOCIAL SECURITY AND WELFARE- | 3,38,374 | | 3,38,37 |
| | Total Revenue | 3,38,374 | | 3,38,37 |
| 36 | Revenue 2075 - MISCELLANEOUS GENERAL SERVICES 2235 - SOCIAL SECURITY AND WELFARE- Total Revenue | | | |
| 37 | I same Vectorie | | | |
| -, | Revenue 2250 - OTHER SOCIAL SERVICES Total Revenue | | | |
| 38 | | | | |
| | Revenue 3451 - SECRETARIAT ECONOMIC SERVICES- | | | |
| 20 | Total Revenue | | | |
| 39 | Revenue | |] | |
| ٠ | 2425 - CO-OPERATION | 37,00,000 | | 37,00,00 |
| | Total Revenue Capital 4425 - CAPITAL OUTLAY ON CO-OPERATION 4435 - CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES | 37,00,000 | ••• | 37,00,00 |
| | 6425 - LOANS FOR COOPERATION- | | | |
| 40 | s orno Capitas | *** | • | • |

| (1) | (2) | | (3) | |
|--------------|---|---------------------------------|--------------------------------------|------------------------|
| | | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | 2552 - NORTH EASTERN AREAS | 1,14,00,000 | | 1,14,00,000 |
| | Total Revenue Capital 4552 - CAPITAL OUTLAY ON NORTH EASTERN AREAS | 1,14,00,000 | | 1,14,00,000 |
| | Total Capital | ••• | | ••• |
| 41 | Revenue 3454 - CENSUS,SURVEY AND STATISTICS Total Revenue | | | |
| 42 | Revenue 2216 - HOUSING- 3475 - OTHER GENERAL ECONOMIC SERVICES | 50,00,000 | | 50,00,000 |
| | Total Revenue | 50,00,000 | | 50,00,000 |
| | Revenue 2216 - HOUSING- 2401 - CROP HUSBANDRY 2408 - FOOD STORAGE AND WAREHOUSING 2415 - AGRICULTURAL RESEARCH AND EDUCATION 2435 - OTHER AGRICULTURAL PROGRAMMES 2702 - MINOR IRRIGATION Total Revenue Capital 4216 - CAPITAL OUTLAY ON HOUSING- 4401 - CAPITAL OUTLAY ON CROP HUSBANDRY 4416 - INVESTMENTS IN AGRICULTURAL FINANCIAL INST. 4702 - CAPITAL OUTLAY ON MINOR IRRIGATION 6401 - LOANS FOR CROP HUSBANDRY | 89,39,000 89,39,000 | | 89,39,000 89,39,000 |
| | Total Capital | ••• | ••• | *** |
| 44 | Revenue 2701MEDIUM IRRIGATION-II-WORKS UNDER E.AND D.WING P.W.D.MEDIUM 2711 - FLOOD CONTROL AND DRAINAGE Total Revenue Capital 4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS | | | |
| | Total Capital | ••• | | ••• |
| 45 | | | | |

| (1) | (2) | | (3) | |
|--------------|---|-----------------------------------|--|--------------|
| | · | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | · Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | Revenue | | | |
| | 2216 - HOUSING- | | | |
| | 2402 - SOIL AND WATER CONSERVATION 2415 - AGRICULTURAL RESEARCH AND | 5,70,00,000 | | 5,70,00,000 |
| | EDUCATION Total Revenue | 5,70,00,000 | | 5 70 00 000 |
| 46 | 7 out Acremie | 3,70,00,000 | ••• | 5,70,00,000 |
| 40 | Revenue | | | |
| | 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- | 1,87,19,000 | | 1,87,19,000 |
| | Total Revenue | 1,87,19,000 | ••• | 1,87,19,000 |
| 47 | Revenue | | | |
| | 2216 - HOUSING- | | | |
| | 2235 - SOCIAL SECURITY AND WELFARE- | | | |
| | 2403 - ANIMAL HUSBANDRY- | | | |
| | 2415 - AGRICULTURAL RESEARCH AND EDUCATION | | | |
| | Total Revenue | | | |
| | Capital | | | |
| | 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. | | | |
| | 4463 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY | | | |
| | 6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. | | | |
| | 6463 - LOANS FOR ANIMAL HUSBANDARY | | | |
| | Total Capital | *** | ••• | 94 |
| 48 | Revenue | | | - |
| | 2216 - HOUSING- | | | |
| | 2464 - DAIRY DEVELOPMENT | | | |
| | 2415 - AGRICULTURAL RESEARCH AND | | | |
| | EDUCATION | | | |
| 4.5 | Total Revenue | | | |
| 49 | Revenue | | | |
| | 2216 - HOUSING- | | | |
| | 2465 - FISHERIES | | | ı |
| | 2415 - AGRICULTURAL RESEARCH AND | | | |
| | EDUCATION | | | |
| | Total Revenue | | | |
| | Capital | | | |
| | 4216 - CAPITAL OUTLAY ON HOUSING- | | | |
| | 4405 - CAPITAL OUTLAY ON FISHERIES | | | |
| | Total Capital | ••• | ••• | •• |
| 50 | Revenue | | | |
| | | | 1 | |

| (1) | (2) | | (3) | |
|--------------|---|----------------------------|--------------------------------------|--------------|
| | | | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | 2406 - FORESTRY AND WILDLIFE 2415 - AGRICULTURAL RESEARCH AND EDUCATION | 6,08,46,641 | | 6,08,46,641 |
| | Total Revenue Capital | 6,08,46,641 | | 6,08,46,641 |
| | 4406 - CAPITAL OUTLAY ON FORESTRY AND WILD LIFE | | | |
| 51 | Total Capital | ••• | ••• | ••• |
| 31 | Revenue 2216 - HOUSING- 2236 - NUTRITION- 2401 - CROP HUSBANDRY 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- 2505 - Rural Employment. | | | |
| | 2515 - OTHER RURAL DEVELOPMENT PROGRAMMES | 17,08,06,000 | | 17,08,06,000 |
| | Capital 4216 - CAPITAL OUTLAY ON HOUSING- 4515 - CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES - 6515 - LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME | 17,08,06,000 | *** | 17,08,06,000 |
| | Total Capital | *** | ••• | |
| 52 | Revenue 2052 - INDUSTRIES Total Revenue | | | |
| | Capital 4854 - CAPITAL OUTLAY ON CEMENT 4885 - CAPITAL OUTLAY ON INDUSTRIES AND MINERALS. 6885 - Other Loans to Industries and Minerals | | | |
| | Total Capital | ••• | ••• | ••• |
| 53 | Revenue 2216 - HOUSING- 2851 - VILLAGE AND SMALL INDUSTRIES- | 0 24 14 709 | | 9,24,14,798 |
| | Total Revenue | 9,24,14,798 9,24,14,798 | ••• | 9,24,14,798 |
| | Capital 4851 - Capital Outlay on Village and Small Industries. 6851 - LOANS FOR VILLAGE AND SMALL, INDUSTRIES | | | |
| | Total Capital | ••• | | *** |
| 54 | | | | |

| (1) | (2) | | (3) | · · · · · · · · · · · · · · · · · · · |
|--------------|--|---------------------------------|--|---------------------------------------|
| | | \$ | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. |
| | Revenue | | | |
| | 2216 - HOUSING- 2851 - VILLAGE AND SMALL INDUSTRIES- | 60 21 259 | | 69,21,358 |
| : | Total Revenue | 69,21,358 69,21,358 | | 69,21,358 |
| | Capital | 07,21,330 | ••• | 09,21,336 |
| | 4216 - CAPITAL OUTLAY ON HOUSING- | | | |
| | 4851 - Capital Outlay on Village and Small Industries. | | | |
| | 6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES | | | |
| | Total Capital | ••• | | ••• |
| 55 | | | | |
| | Revenue 2853 - NON FERROUS MINING AND METALLURGICAL INDUSTRIES | 29,18,79,461 | | 29,18,79,461 |
| | Total Revenue | 29,18,79,461 | | 29,18,79,461 |
| | Capital | | • | 27,10,77,101 |
| | 4216 - CAPITAL OUTLAY ON HOUSING- | | | |
| | 4853 - CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL | | | |
| | Total Capital | ••• | ••• | ••• |
| 56 | Revenue | | | |
| | 3054 - ROADS AND BRIDGES | 6,00,00,000 | | 6,00,00,000 |
| | Total Revenue | 6,00,00,000 | ••• | 6,00,00,000 |
| | Capital | | | |
| | 5054 - CAPITAL OUTLAY ON ROADS AND BRIDGES | | | |
| | Total Capital | 800 | ••• | ••• |
| 57 | Revenue | | | |
| | 3452 - TOURISM | 11,94,36,236 | | 11,94,36,236 |
| | Total Revenue | 11,94,36,236 | | 11,94,36,236 |
| | Capital | | | |
| | 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 5275 - CAPITAL OUTLAY ON OTHER | | | |
| | COMMUNICATION SERVICES | | | |
| * | 5452 - CAPITAL OUTLAY ON TOURISM | | | |
| | 7452 - Loans for Tourism. Total Capital | | | •• |
| 58 | 70.00 Capital | ••• | ••• | |
| ٥٥ | Revenue | | | |
| | 3606 - AID MATERIALS AND EQUIPMENTS- | | | |
| | Total Revenue | | | |
| 59 | Capital | | 1 | |
| | 5465 - INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS | | | |

| (1) | (2) | | (3) | | | |
|--------------|--|---------------|---------------------------------|--|---------------|--|
| | | į. | Sums not exceeding | | | |
| Grant No. | Services & Purposes (Major Heads) | - | Voted by the Assembly Rs. | Charged on the Consolidated fund Rs. | Total Rs. | |
| | | Total Capital | ••• | | ••• | |
| | Capital 6003 - INTERNAL DEBT OF THE STATE GOVERNMENT | | | | | |
| | | Total Capital | | *** | | |
| | Capital 6004 - LOANS AND ADVANCES FROM TI CENTRAL GOVERNMENT | tE | | 28,98,809 | 28,98,809 | |
| | | Total Capital | *** | 28,98,809 | 28,98,809 | |
| 60 | Capital 7610 - LOANS TO GOVERMENT SERVAN | VTS ETC | 11,30,32,000 | | 11,30,32,000 | |
| | | Total Capital | 11,30,32,000 | | 11,30,32,000 | |
| 61 | Capital 7615 - MISCELLANEOUS LOANS | | | | | |
| | | Total Capital | ••• | | *** | |
| 62 | Capital 7810 - INTER-STATE SETTLEMENT | | | | | |
| | | Total Capital | ••• | | ••• | |
| 63 | Capital 7999 - APPROPRIATION TO THE CONTI | NGENCY | | | | |
| | 1 V-1 V42 | Total Capital | *** | | r | |
| | TOTAL | | 276 47 60 207 | 49,01,818 | | |
| | IOIAD | | 276,47,68,397 | 47,01,010 | 276,96,70,215 | |

| The 29th March, 2010 | The | e 29th | March, | 2010 |
|----------------------|-----|--------|--------|------|
|----------------------|-----|--------|--------|------|

No.LL(B)62/2004/172.—The Meghalaya Appropriation (Vote-On-Account) Act, 2010 (Act No. 2 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2010

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 27th March, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 29th March, 2010.

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of Maghalaya for the services of Financial year 2010 - 2011

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows:-

Short title and Commencement

- 1. (i) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2010.
 - (ii) It shall come into force on the first day of April, 2010

Withdrawal of

Rs.1242,56,16,250/from and out of the
Consolidated Fund of
Meghalaya for the
Financial Year
2010-11

2. From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rs.1242,56,16,250/- (Rupees One thousand two hundred forty two crores fifty six lakh sixteen thousand two hundred fifty) only towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 2010 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2010 - 2011.

Schedule (See Section 2 & 3)

| (1) | (2) | | (3) | e Section 2 & 3) |
|--------------|--|----------------------|-------------------------------------|------------------|
| \ | <u></u> | Sums not exceeding | | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| 01 | Revenue 2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE | 6,60,16,500 | 21,90,000 | 6,82,06,56 |
| | 2058 STATIONERY AND PRINTING | 44,50,000 | | 44,50,00 |
| | Total Revenue | 7,04,66,500 | 21,90,000 | 7,26,56,56 |
| | Capital 4058 CAPITAL OUTLAY ON STATIONERY & PRINTING | 12,50,000 | | 12,50,0 |
| | Total Capital | 12,50,000 | ••• | 12,50,0 |
| 02 | Revenue 2012 GOVERNOR | 87,500 | 1,21,37,500 | 1,22,25,0 |
| | Total Revenue | 87,500 | 1,21,37,500 | 1,22,25,0 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | ••• | | |
| | Total Capital | ••• | ••• | |
| 03 | Revenue 2013 COUNCIL OF MINISTERS- | 2,06,00,000 | ••• | 2,06,00,0 |
| | 2070 OTHER ADMINISTRATIVE SERVICES | ••• | ••• | |
| | Total Revenue | 2,06,00,000 | ••• | 2,06,00,0 |
| 04 | Revenue 2014 ADMINISTRATION OF JUSTICE- | 1,82,16,750 | 67,83,250 | 2,50,00,0 |
| | Total Revenue | 1,82,16,750 | 67,83,250 | 2,50,00,0 |
| 05 | Revenue 2015 ELECTIONS | 3,49,54,500 | ••• | 3,49,54,5 |
| | Total Revenue | 3,49,54,500 | ••• | 3,49,54,5 |
| 06 | Revenue 2029 LAND REVENUE | 2,20,25,000 | | 2,20,25,0 |
| | 2245 RELIEF ON ACCOUNT OF NATURAL | 4,03,75,000 | | 4,03,75,0 |
| | CALAMITIES 2250 OTHER SOCIAL SERVICES | 12,500 | | 12,5 |
| | 3475 OTHER GENERAL ECONOMIC SERVICES | ••• | | |
| | Total Revenue | 6,24.12,500 | ••• | 6,24,12,5 |
| | Capital 6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. | ••• | | |
| | 6401 LOANS FOR CROP HUSBANDRY | | ••• | |
| | Total Capital | *** | | |
| 07 | Revenue 2030 STAMPS AND REGISTRATION- | 34,75,000 | | 34,75,0 |

| (1) | (2) | | (3) Sums not exceeding | |
|--------------|---|----------------------|-------------------------------------|-------------|
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Revenue | 34,75,000 | | 34,75,00 |
| 08 | Revenue 2039 STATE EXCISE- | 3,31,51,250 | | 3,31,51,250 |
| | Total Revenue | 3,31,51,250 | | 3,31,51,25 |
| 09 | Revenue 2040 TAXES ON SALES, TRADE ETC. | 2,57,75,000 | | 2,57,75,00 |
| | 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES | 1,00,000 | ••• | 1,00,000 |
| | Total Revenue | 2,58,75,000 | ••• | 2,58,75,000 |
| 10 | Revenue 2041 TAXES ON VEHICLES | 2,62,50,000 | | 2,62,50,000 |
| | 2070 OTHER ADMINISTRATIVE SERVICES | 3,15,25,000 | | 3,15,25,000 |
| | 3055 ROAD TRANSPORT Total Revenue | 5,77,75,000 | | 5,77,75,000 |
| | Capital 5053 CAPITAL OUTLAY ON CIVIL AVIATION | 10,00,000 | | 10,00,00 |
| | 5055 CAPITAL OUTALY ON ROAD TRANSPORT | 1,31,25,000 | | 1,31,25,00 |
| | Total Capital | 1,41,25,000 | | 1,41,25,00 |
| 11 | Revenue 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES | 23,00,000 | | 23,00,00 |
| | 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- | 42,50,000 | | 42,50,00 |
| | 2801 POWER | 70,10,22,500 | | 70,10,22,50 |
| | 2810 NEW AND RENEWABLE ENERGY | 60,00,000 | | 60,00,00 |
| | Total Revenue | 71,35,72,500 | | 71,35,72,50 |
| | Capital 4801 CAPITAL OUTLAY ON POWER PROJECTS | ••• | | # 1 |
| | 6801 LOANS FOR POWER PROJECTS | 5,94,27,500 | | 5,94,27,50 |
| | Total Capital | 5,94,27,500 | | 5,94,27,50 |
| 12 | Revenue 2047 OTHER FISCAL SERVICES- | 8,96,250 | | 8,96,25 |
| | Total Revenue | 8,96,250 | ••• | 8,96,25 |
| | Revenue 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT | ••• | 3,90,75,000 | 3,90,75,00 |
| | Total Revenue | *** | 3,90,75,000 | 3,90,75,00 |
| | Revenue 2049 INTEREST PAYMENTS | ••• | 66,64,23,500 | 66,64,23,50 |
| | Total Revenue | *** | 66,64,23,500 | 66,64,23,50 |
| | Revenue 2051 PUBLIC SERVICE COMMISSION | | 55,50,000 | 55,50,00 |

| (1) | (2) | | (3) | |
|--------------|---|-----------------------------|-------------------------------------|---|
| | | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Revenue | ••• | 55,50,000 | 55,50,000 |
| | Revenue | 14.02.25.000 | | 14.02.25.004 |
| 13 | 2052 SECRETARIAT- GENERAL SERVICES 2251 SECRETARIAT- SOCIAL SERVICES | 14,02,25,000 | ••• | 14,02,25,000 |
| | 3451 SECRETARIAT- SOCIAL SERVICES | 4,40,37,500 | · · | 4,40,37,50 |
| | Total Revenue | 20,15,62,500 | | 20,15,62,500 |
| | Capital | 20,13,02,300 | | 20,15,02,50 |
| | 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES | ••• | | •• |
| | Total Capital | ••• | | •• |
| 14 | Revenue 2053 DISTRICT ADMINISTRATION | 4,54,75,000 | | 4,54,75,000 |
| 14 | Total Revenue | 4,54,75,000 | | 4,54,75,000 |
| | Revenue | | ••• | 4,54,75,000 |
| 15 | 2054 TREASURY AND ACCOUNTS ADMINISTRATION- | 4,06,25,000 | | 4,06,25,000 |
| | Total Revenue | 4,06,25,000 | ••• | 4,06,25,000 |
| 16 | Revenue 2055 POLICE. | 56,62,65,000 | 2,50,000 | 56,65,15,000 |
| 10 | 2070 OTHER ADMINISTRATIVE SERVICES | 5,39,31,000 | 1,250 | 5,39,32,25 |
| | 2216 HOUSING- | 38,75,000 | 1,250 | 38,75,00 |
| | Total Revenue | 62,40,71,000 | 2,51,250 | 62,43,22,25 |
| | Capital | | 2,51,250 | 0_,10,,_0 |
| | 4055 CAPITAL OUTLAY ON POLICE | 3,12,50,000 | | 3,12,50,00 |
| | Total Capital | 3,12,50,000 | | 3,12,50,00 |
| 17 | Revenue 2056 JAILS. | 2,30,00,000 | | 2,30,00,00 |
| | Total Revenue | 2,30,00,000 | | 2,30,00,00 |
| | Revenue | | - | , ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,, |
| 18 | 2058 STATIONERY AND PRINTING | 4,17,68,000 | | 4,17,68,00 |
| | Total Revenue | 4,17,68,000 | ••• | 4,17,68,00 |
| | Capital 4058 CAPITAL OUTLAY ON STATIONERY & PRINTING | 16,25,000 | ••• | 16,25,00 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | *** | | • |
| | Total Capital | 16,25,000 | ••• | 16,25,000 |
| | Revenue | 00.00.000 | | 00.00.00 |
| 19 | 2052 SECRETARIAT- GENERAL SERVICES | 90,25,000 | 1 50 000 | 90,25,000 |
| | 2059 PUBLIC WORKS | 35,34,13,000 | 1,50,000 | 35,35,63,00 |
| | 2216 HOUSING- | 1,39,50,000 37,43,88,000 | 1.50.000 | 1,39,50,00 37,65,38,00 |
| | Capital | J / Jestagiood | 1,50,000 | J/,U3,J0,UU |

| (1) | (2) | | (3) | |
|--------------|---|----------------------|-------------------------------------|-------------|
| | } | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 4059 CAPITAL OUTLAY ON PUBLIC WORKS. | 13,23,44,000 | | 13,23,44,00 |
| | 4202 CAPITAL OUTLAY ON | 77,00,000 | | 77,00,00 |
| | EDUCATION,SPORTS,ART AND CULTURE 4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH | *** | (| |
| | 4216 CAPITAL OUTLAY ON HOUSING- | 94,75,000 | ••• | 94,75,00 |
| | Total Capital | 14,95,19,000 | | 14,95,19,00 |
| | Revenue | | | |
| 20 | 2070 OTHER ADMINISTRATIVE SERVICES | 6,28,75,000 | | 6,28,75,0 |
| | Total Revenue | 6,28,75,000 | | 6,28,75,00 |
| | Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS. | ••• | | |
| | Total Capital | ••• | ••• | |
| | Revenue | | *** | |
| 21 | 2075 MISCELLANEOUS GENERAL SERVICES | 10,000 | | 10,0 |
| | 2202 GENERAL EDUCATION- | 207,60,40,750 | | 207,60,40,7 |
| | 2203 TECHNICAL EDUCATION | 3,35,75,000 | | 3,35,75,0 |
| | 2204 SPORT AND YOUTH SERVICES - | 5,72,00,000 | | 5,72,00,0 |
| | 2205 ART AND CULTURE- | 4,82,67,500 | | 4,82,67,5 |
| | 3425 OTHER SCIENTIFIC RESEARCH- | 10,25,000 | | 10,25,0 |
| | 3454 CENSUS,SURVEY AND STATISTICS | 17,25,000 | | 17,25,0 |
| | Total Revenue | 221,78,43,250 | | 221,78,43,2 |
| | Capital | | | |
| | 4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE | ••• | *** | |
| | 6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE | *** | | |
| | Total Capital | *** | | |
| | Revenue | | | |
| 22 | 2070 OTHER ADMINISTRATIVE SERVICES | 2,72,50,000 | | 2,72,50,0 |
| | 2216 HOUSING- | 1,17,75,000 | ••• | 1,17,75,0 |
| | Total Revenue | 3,90,25,000 | | 3,90,25,0 |
| 23 | Revenue 2070 OTHER ADMINISTRATIVE SERVICES | 53,25,000 | | 53,25,0 |
| | Total Revenue | 53,25,000 | ••• | 53,25,0 |
| - | Revenue | | | |
| 24 | 2071 PENSIONS AND OTHER RETIREMENT BENEFITS | 50,41,25,000 | | 50,41,25,0 |
| | Total Revenue | 50,41,25,000 | | 50,41,25,0 |
| 25 | Revenue 2075 MISCELLANEOUS GENERAL SERVICES | 20,75,000 | | 20,75,0 |
| | Total Revenue | 20,75,000 | | 20,75,0 |

| (1) | (2) | | (3) | |
|--------------|---|----------------------|-------------------------------------|-------------|
| | | Sums not exceeding | | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| 26 | 2210 MEDICAL AND PUBLIC HEALTH- | 43,85,75,000 | ••• | 43,85,75,00 |
| | 2211 FAMILY WELFARE- | 7,54,53,000 | | 7,54,53,00 |
| | Total Revenue | 51,40,28,000 | ••• | 51,40,28,00 |
| | Capital 4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH | 6,20,00,000 | | 6,20,00,00 |
| | 4211 CAPITAL OUTLAY ON FAMILY WELFARE- | 12,50,000 | | 12,50,00 |
| | Total Capital | 6,32,50,000 | ••• | 6,32,50,00 |
| 27 | Revenue 2215 WATER SUPPLY AND SANITATION | 23,55,25,000 | | 23,55,25,00 |
| | 2216 HOUSING- | 8,25,000 | | 8,25,00 |
| | Total Revenue | 23,63,50,000 | ••• | 23,63,50,00 |
| | Capital 4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION. | 23,38,50,000 | ••• | 23,38,50,00 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | 52,50,000 | | 52,50,00 |
| | Total Capital | 23,91,00,000 | | 23,91,00,00 |
| 28 | Revenue 2216 HOUSING- | 3,02,00,750 | ••• | 3,02,00,75 |
| | Total Revenue | 3,02,00,750 | | 3,02,00,75 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 23,72,500 | ••• | 23,72,50 |
| | 6216 LOANS FOR HOUSING | *** | | |
| | Total Capital | 23,72,500 | ••• | 23,72,50 |
| 29 | Revenue 2217 URBAN DEVELOPMENT | 13,41,87,500 | ••• | 13,41,87,50 |
| | Total Revenue | 13,41,87,500 | ••• | 13,41,87,50 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 1,37,500 | | 1,37,50 |
| | 4217 CAPITAL OUTLAY ON URBAN | 25,37,25,000 | ••• | 25,37,25,00 |
| | DEVELOPMENT 6217 LOANS FOR URBAN DEVELOPMENT- | ••• | | |
| | Total Capital | 25,38,62,500 | | 25,38,62,50 |
| 30 | Revenue 2220 INFORMATION AND PUBLICITY | 2,33,50,000 | | 2,33,50,00 |
| 30 | Total Revenue | 2,33,50,000 | ••• | 2,33,50,00 |
| | Revenue | | ••• | |
| 31 | 2230 LABOUR AND EMPLOYMENT- | 4,74,31,000 | | 4,74,31,00 |
| | Total Revenue | 4,74,31,000 | | 4,74,31,00 |
| 32 | Revenue 3456 CIVIL SUPPLIES | 2,19,50,000 | | 2,19,50,00 |

| (1) | (2) | | (3) | |
|--------------|--|----------------------|-------------------------------------|--------------|
| | · | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Revenue | 2,19,50,000 | | 2,19,50,000 |
| | Capital 4408 CAPITAL OUTLAY ON FOOD STORAGE AND | *** | | •• |
| | WAREHOUSING Total Capital | ••• | | |
| | Revenue | | | |
| 33 | 2235 SOCIAL SECURITY AND WELFARE- | *** | ••• | •• |
| | Total Revenue | | | •• |
| | Capital 6235 -LOANS FOR SOCIAL SECURITY AND WELFARE- | 2,50,000 | | 2,50,000 |
| | Total Capital | 2,50,000 | | 2,50,000 |
| 34 | Revenue 2225 WELFARE OF S.CS.,S.TS, AND OTHER B.CS. | 12,20,11,750 | | 12,20,11,750 |
| | 2235 SOCIAL SECURITY AND WELFARE- | 11,14,35,250 | | 11,14,35,250 |
| | 2236 NUTRITION- | 25,49,07,000 | | 25,49,07,000 |
| | Total Revenue | 48,83,54,000 | | 48,83,54,000 |
| | Capital 4235 CAPITAL OUTLAY ON SOCIAL SECURITY | 3,50,00,000 | | 3,50,00,000 |
| | AND WELFARE 6225 LOANS FOR WELFARE OF S.CS., S.TS. AND | ••• | | •• |
| | OTHER B.CS. Total Capital | 3,50,00,000 | | 3,50,00,000 |
| 2.5 | Revenue | 15 77 000 | | 15 77 000 |
| 35 | 2235 SOCIAL SECURITY AND WELFARE- | 15,77,000 | | 15,77,000 |
| | Total Revenue | 13,77,000 | ••• | 13,77,000 |
| 36 | Revenue 2075 MISCELLANEOUS GENERAL SERVICES | 65,000 | | 65,000 |
| | 2235 SOCIAL SECURITY AND WELFARE- | 45,36,250 | 1,63,750 | 47,00,000 |
| | Total Revenue | 46,01,250 | 1,63,750 | 47,65,000 |
| 37 | Revenue 2250 OTHER SOCIAL SERVICES | 12,500 | | 12,500 |
| | Total Revenue | 12,500 | | 12,500 |
| 38 | Revenue 3451 SECRETARIAT- ECONOMIC SERVICES- | 10,31,62,500 | | 10,31,62,500 |
| | Total Revenue | 10,31,62,500 | | 10,31,62,500 |
| 39 | Revenue 2425 CO-OPERATION | 4,17,88,500 | | 4,17,88,500 |
| 37 | Total Revenue | 4,17,88,500 | | 4,17,88,500 |
| | Capital | , , , , , , , , | | -,- : ,==,=0 |
| | 4425 CAPITAL OUTLAY ON CO-OPERATION | 1,53,21,250 | · | 1,53,21,250 |
| | 4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES | 6,25,000 | | 6,25,000 |

| (1) | (2) | | (3) | |
|--------------|---|----------------------|-------------------------------------|-------------|
| | | \$ | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| _ | | Rs. | Rs. | Rs. |
| | 6425 LOANS FOR COOPERATION- | 20,27,500 | | 20,27,50 |
| | Total Capital | 1,79,73,750 | ••• | 1,79,73,75 |
| 40 | Revenue 2552 NORTH EASTERN AREAS | 13,65,25,000 | ••• | 13,65,25,00 |
| | Total Revenue | 13,65,25,000 | | 13,65,25,00 |
| | Capital 4552 CAPITAL OUTLAY ON NORTH EASTERN | 12,09,25,000 | | 12,09,25,00 |
| | AREAS Total Capital | 12,09,25,000 | | 12,09,25,00 |
| 41 | Revenue 3454 CENSUS,SURVEY AND STATISTICS | 2,68,75,000 | | 2,68,75,00 |
| | Total Revenue | 2,68,75,000 | ••• | 2,68,75,00 |
| 42 | Revenue 2216 HOUSING- | 1,00,000 | | 1,00,00 |
| | 3475 OTHER GENERAL ECONOMIC SERVICES | 1,07,00,000 | | 1,97,00,00 |
| | Total Revenue | 1,08,00,000 | | 1,08,00,00 |
| | Revenue | | | |
| 43 | 2216 HOUSING- | 30,25,000 | | 30,25,0 |
| | 2401 CROP HUSBANDRY | 47,47,02,500 | 2,50,000 | 47,49,52,5 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 1,17,25,000 | | 1,17,25,0 |
| | 2435 OTHER AGRICULTURAL PROGRAMMES | 84,50,000 | | 84,50,0 |
| | 2702 MINOR IRRIGATION | 7,40,00,000 | | 7,40,00,0 |
| | Total Revenue | 57,19,02,500 | 2,50,000 | 57,21,52,5 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 10,00,000 | | 10,00,0 |
| | 4401 CAPITAL OUTLAY ON CROP HUSBANDRY | 2,68,75,000 | | 2,68,75,0 |
| | 4416 INVESTMENTS IN AGRICULTURAL | 3,75,000 | | 3,75,0 |
| | FINANCIAL INST. 4702 CAPITAL OUTLAY ON MINOR IRRIGATION | 20,08,75,000 | | 20,08,75,0 |
| | Total Capital | 22,91,25,000 | ••• | 22,91,25,0 |
| 44 | Revenue 2701 -MEDIUM IRRIGATION. | *** | ••• | |
| | 2711 FLOOD CONTROL AND DRAINAGE | 19,25,000 | | 19,25,0 |
| | Total Revenue | 19,25,000 | | 19,25,0 |
| | Capital 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. | 12,50,000 | ••• | 12,50,0 |
| | 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS | 87,50,000 | | 87,50,0 |
| | Total Capital | 1,00,00,000 | | 1,00,00,0 |
| 45 | Revenue 2216 HOUSING- | 12,50,900 | | 12,50,0 |

| (1) | (2) | | (3) | |
|--------------|--|----------------------|-------------------------------------|--------------|
| | | 1 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 2402 SOIL AND WATER CONSERVATION | 29,97,89,000 | ••• | 29,97,89,000 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 7,30,000 | | 7,30,000 |
| | Total Reven | 30,17,69,000 | | 30,17,69,000 |
| 46 | Revenue 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- | 5,65,67,500 | | 5,65,67,500 |
| | Total Reven | ne 5,65,67,500 | ••• | 5,65,67,500 |
| 47 | Revenue 2216 HOUSING- | 36,48,750 | | 36,48,750 |
| | 2403 ANIMAL HUSBANDRY- | 14,59,28,500 | | 14,59,28,500 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 40,85,250 | | 40,85,250 |
| | Total Reven | ne 15,36,62,500 | | 15,36,62,500 |
| 48 | Revenue 2216 HOUSING- | 3,86,487 | *** | 3,86,488 |
| | 2404 DAIRY DEVELOPMENT | 2,68,38,512 | | 2,68,38,513 |
| | Total Reven | ue 2,72,25,000 | | 2,72,25,000 |
| 49 | Revenue 2216 HOUSING- | 2,75,000 | | 2,75,000 |
| | 2405 FISHERIES | 4,19,76,000 | | 4,19,76,000 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 13,00,000 | | 13,00,000 |
| | Total Reven | ue 4,35,51,000 | | 4,35,51,000 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 2,50,000 | | 2,50,000 |
| | 4405 CAPITAL OUTLAY ON FISHERIES | 5,00,000 | | 5,00,000 |
| | Total Cap | 7,50,000 | | 7,50,000 |
| 50 | Revenue 2406 FORESTRY AND WILDLIFE | 24,29,75,000 | | 24,29,75,000 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 49,36,500 | | 49,36,500 |
| | Total Reven | ие 24,79,11,500 | | 24,79,11,500 |
| | Capital 4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE | 1,83,00,000 | | 1,83,00,000 |
| | Total Cap | 1,83,00,000 | | 1,83,00,000 |
| 51 | Revenue 2216 HOUSING- | 13,75,000 | | 13,75,000 |
| | 2401 CROP HUSBANDRY | 52,50,000 | | 52,50,000 |
| | 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- | 99,50,000 | | 99,50,000 |
| | 2505 RURAL EMPLOYMENT. | 8,12,50,000 | | 8,12,50,000 |
| | 2515 OTHER RURAL DEVELOPMENT PROGRAMMES | 35,87,25,000 | | 35,87,25,000 |

| (1) | (2) | | (3) | |
|--------------|--|----------------------|-------------------------------------|---|
| | | : | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Revenue | 45,65,50,000 | ••• | 45,65,50,00 |
| | Capital | 2 00 000 | | 3 00 00 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | 3,00,000 7,50,000 | ••• | 3,00,00 |
| | 4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES - | | ••• | 7,50,00 |
| | Total Capital | 10,50,000 | | 10,50,00 |
| 52 | Revenue 2852 INDUSTRIES | 1,37,20,000 | | 1,37,20,00 |
| | Total Revenue | 1,37,20,000 | | 1,37,20,00 |
| | Capital | | | |
| | 4854 CAPITAL OUTLAY ON CEMENT | 3,25,00,000 | | 3,25,00,00 |
| | 4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS. | 67,00,000 | ••• | 67,00,00 |
| | 6885 Other Loans to Industries and Minerals | ••• | ••• | • |
| | Total Capital | 3,92,00,000 | ••• | 3,92,00,00 |
| 53 | Revenue 2851 VILLAGE AND SMALL INDUSTRIES- | 7,12,65,000 | | 7,12,65,00 |
| | Total Revenue | 7,12,65,000 | | 7,12,65,00 |
| | Capital 4851 Capital Outlay on Village and Small Industries. | | | ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,, |
| | 6851 LOANS FOR VILLAGE AND SMALL | ••• | ••• | • |
| | INDUSTRIES | ••• | ••• | • |
| | Total Capital | ••• | ••• | |
| 54 | Revenue 2851 VILLAGE AND SMALL INDUSTRIES- | 5,49,60,000 | | 5,49,60,00 |
| | Total Revenue | 5,49,60,000 | | 5,49,60,00 |
| | Capital | -,,, | | -,,,. |
| | 4216 CAPITAL OUTLAY ON HOUSING- | *** | | |
| | 4851 Capital Outlay on Village and Small Industries. | 18,95,000 | ••• | 18,95,00 |
| | 6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES | *** | | |
| | Total Capital | 18,95,000 | ••• | 18,95,00 |
| | Revenue | | | |
| 55 | 2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES | 7,22,74,500 | | 7,22,74,50 |
| | Total Revenue | 7,22,74,500 | | 7,22,74,50 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 3,50,500 | | 3,50,50 |
| | 4853 CAPITAL OUTLAY ON NON-FERROUS | ••• | ••• | ,, |
| | MINING AND METALLURGICAL | 3,50,500 | | 3,50,50 |
| | Total Capital | 3,30,300 | *** | |
| 56 | Revenue 3054 ROADS AND BRIDGES | 27,11,99,500 | | 27,11,99,50 |
| | Total Revenue | 27,11,99,500 | | 27,11,99,50 |

| (1) | (2) | | (3) | | | |
|--------------|---|---------------|----------------------|-------------------------------------|--------------|--|
| | Services & Purposes (Major Heads) | | Sums not exceeding | | | |
| Grant No. | | | Voted by Assembly | Charged on the Consolidated fund | Total | |
| | | | Rs. | Rs. | Rs. | |
| | Capital 5054 CAPITAL OUTLAY ON ROADS AND BI | RIDGES | 50,55,62,000 | | 50,55,62,000 | |
| | | Total Capital | 50,55,62,000 | ••• | 50,55,62,000 | |
| 57 | Revenue 3452 TOURISM | | 3,04,00,000 | ••• | 3,04,00,000 | |
| | To | tal Revenue | 3,04,00,000 | | 3,04,00,000 | |
| | Capital 4059 CAPITAL OUTLAY ON PUBLIC WORK | KS. | *** | | •• | |
| | 5452 CAPITAL OUTLAY ON TOURISM | | 5,50,000 | | 5,50,000 | |
| | 7452 Loans for Tourism. | | 87,50,000 | | 87,50,000 | |
| | | Total Capital | 93,00,000 | ••• | 93,00,000 | |
| 58 | Revenue 3606 AID MATERIALS AND EQUIPMENTS- | | ••• | | •• | |
| | To | otal Revenue | ••• | | •• | |
| 59 | Capital 5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS | | ••• | *** | •• | |
| | | Total Capital | ••• | | •• | |
| | Capital 6003 INTERNAL DEBT OF THE STATE GOVERNMENT | | ••• | 39,45,87,500 | 39,45,87,500 | |
| | | Total Capital | *** | 39,45,87,500 | 39,45,87,500 | |
| | Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT Total | | ••• | 5,48,75,250 | 5,48,75,250 | |
| | | Total Capital | ••• | 5,48,75,250 | 5,48,75,250 | |
| 60 | Capital 7610 LOANS TO GOVERMENT SERVANTS ETC | | 1,60,00,000 | | 1,60,00,000 | |
| | | Total Capital | 1,60,00,000 | | 1,60,00,000 | |
| 61 | Capital 7615 MISCELLANEOUS LOANS | | ••• | ••• | •• | |
| | : | Total Capital | ••• | | •• | |
| 62 | Capital 7810 INTER-STATE SETTLEMENT | | ••• | ••• | •• | |
| | | Total Capital | ••• | ••• | •• | |
| 63 | Capital 7999 APPROPRIATION TO THE CONTINGENCY FUND | | ••• | | •• | |
| | • | Total Capital | *** | | •• | |
| | | | | | | |

| (1) | (2) | (3) | | | |
|--------------|--------------------------------------|----------------------|----------------------------------|----------------|--|
| | Services & Purposes (Major Heads) | Sums not exceeding | | | |
| Grant No. | | Voted by Assembly | Charged on the Consolidated fund | Total | |
| | | Rs. | Rs. | Rs. | |
| TOTAL | | 1124,31,79,250 | 118,24,37,000 | 1242,56,16,250 | |

The 7th April, 2010.

No.LL(B)8/2010/65.—The Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Act, 2010 (Act No. 3 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2010

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AUTONOMOUS DISTRICTS) (AMENDMENT) ACT, 2010.

ΑN

ACT

to amend the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court vide its order dt. 6-1-2010 in matter of PIL No. 50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

Short title and 1. (1) This Act may be called the Meghalaya Maintenance of commencement. Public Order (Autonomous District) (Amendment) Act, 2010.

(2) It shall be deemed to come into force from 24th February, 2010.

Insertion of new section 8A to Act XVI of 1953.

2. In the Meghalaya Maintenance of Public Order (Autonomous Districts) (Assam Act XVI of 1953 as adapted by Meghalaya), after the existing section 8, the following new section 8A, shall be inserted, namely, -

"Breach of public order, penalty

"8A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them".

The 7th April, 2010.

No.LL(B)8/2010/68.—The Meghalaya Maintenance of Public Order (Amendment) Act, 2010 (Act No. 4 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2010

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AMENDMENT) ACT, 2010.

AN

ACT

to amend the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court vide its order dt. 6-1-2010 in matter of PIL No. 50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

Short title and 1. (1) This Act may be called the Meghalaya Maintenance of commencement.

Public Order (Amendment) Act, 2010.

(2) It shall be deemed to come into force from 24th February, 2010.

Insertion of new section 6A to Act V of 1947.

2. In the Meghalaya Maintenance of Public Order (Assam Act V of 1947 as adapted by Meghalaya), after the existing section 6 the following new section 6A, shall be inserted, namely, -

"Breach of public order, penalty

"6A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them".

The 7th April, 2010.

No.LL(B)148/85/346.—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2010 (Act No. 5 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2010

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2010.

AN

ACT

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

Short title and commencement.

- 1. (1) This Act may be called the Meghalaya Legislator's Salaries and Allowances (Amendment) Act, 2010.
- (2) It shall be deemed to have come into force on and from 1st April, 2008.

Amendment of Act 2 of 4972.

- 2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 -
 - (i) in section 2, for the words "rupees fourteen thousand six hundred" and "rupees thirteen thousand seven hundred and fifty", the words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty" shall respectively be substituted; and
 - (ii) for the existing section 2A, the following shall be substituted, namely;

Substitution of section 2A.

"Constituency allowance

2A.The Speaker and the Deputy Speaker shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

Amendment of Act 4 of 1972.

3.In the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 - (A) In section 2 -

- (i) in clause (a), for the words "rupees fifteen thousand", the words "rupees fifty thousand" shall be substituted;
- (ii) in clause (b), for the words "rupees fourteen thousand six hundred", the words "rupees forty nine thousand six hundred" shall be substituted;
- (iii) in clause (c), for the words "rupees fourteen thousand two hundred and fifty", the words "rupees forty nine thousand two hundred and fifty", shall be substituted;
- (iv) in clause (d), for the words "rupees thirteen thousand seven hundred and fifty" the words "rupees forty eight thousand seven hundred and fifty" shall be substituted; and

- (v) in clause (e), for the words "rupees thirteen thousand five hundred", the words "rupees forty eight thousand five hundred" shall be substituted.
- (B) For the existing sub-section 2A, the following, shall be substituted, namely, -

Substitution of section 2A.

"Constituency allowance

2A.The Chief Minister, the Deputy Chief Minister, the Minister, the Minister of State and the Deputy Minister shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

Amendment of Act 8 of 1972.

- 4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 -
 - (a) in section 3, for the words "rupees three thousand", the words "rupees five thousand" shall be substituted;
 - (b) in section 4, -
 - in clause (a), for the words "rupees three thousand", the words "rupees fifteen thousand" shall be substituted;
 - (ii) in clause (b), for the words "rupees fifty", the words "rupees two hundred" shall be substituted;
 - (iii) in clause (d), for the words "rupees two hundred", the words "rupees two thousand" shall be substituted;
 - (iv) in clause (e) for the words "rupees three hundred" the words "rupees three thousand" shall be substituted;
 - (v) for the existing clause (ee), the following shall be substituted, namely, -
 - "Constituency (ee). The Member of the Meghalaya allowance Legislative Assembly shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"
 - (vi) in clause (f), for the words "rupees three thousand five hundred", the words "rupees ten thousand" shall be substituted;
 - (c) in section 5A, for the words "rupees three thousand", the words "rupees six thousand" shall be substituted;
 - (d) in section 6A, in sub-section (2), for the words "rupees two thousand", the words "rupees seven thousand" shall be substituted;

Amendment of Act 6 of 1983.

- 5. In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983
 - (a) in section 3, for the words "rupees fourteen thousand two hundred and fifty", the words "rupees forty nine thousand two hundred and fifty" shall be substituted;
 - (b) for the existing sub-section 3A, the following shall be substituted, namely, -

Substitution of section 3A.

"Constituency allowance

3A.The Leader of Opposition shall be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum"

Amendment of Act 9 of 2005.

6. In the Meghalaya Parliamentary Secretary (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005, after section 6, the following new section 6A shall be added namely, -

Insertion of new section 6A

"Constituency allowance"

"6A. The Parliamentary Secretary shall each be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum"

Repeal and Savings.

- 7. (1) The Meghalaya Legislators' Salaries and Allowances Amendment Ordinance 2009 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the corresponding provisions of the Ordinance so repealed, shall be deemed to have done or taken under the provisions of this Act.

L. M. SANGMA,

Secretary to the Government of Meghalaya, Law (B) Department.

No.LL(B)62/2004/179.—The Meghalaya Appropriation (No.II) Act, 2010 (Act No. 6 of 2010) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2010

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 21st June, 2010.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 22nd June, 2010.

(As passed by the Assembly)

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year ending on the thirty first day of March, 2011

Be it enacted by the Legislature of the State of Meghalaya in the Sixty first Year of the Republic of India as follows :-

Short title and Commencement

- 1. i. This Act may be called the Meghalaya Appropriation (No.II) Act, 2010.
 - ii. It shall be deemed to have come into force on the first day of April, 2010

Withdrawal of Rs.4970,24,65,000/- from and out of the Consolidated Fund of Meghalaya for the financial year 2010-2011.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) of the schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 2010 to the sum four Rs. 4970,24,65,000/- (Rupees thousand nine hundred seventy crore twenty four lakh sixty five thousand) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2011 in respect of the services specified in Column (2) of the Schedule Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

| | | Schedule (See Section 2 & 3) | | | | | |
|--------------|--|------------------------------|----------------------------------|--------------|--|--|--|
| (1) | (2) | | (3) | | | | |
| | | | Sums not exceeding | | | | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total | | | |
| | | Rs. | Rs. | Rs. | | | |
| 01 | Revenue 2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE | 26,40,66,000 | 87,60,000 | 27,28,26,000 | | | |
| | 2058 STATIONERY AND PRINTING- | 1,78,00,000 | | 1,78,00,000 | | | |
| | Total Revenue | 28,18,66,000 | 87,60,000 | 29,06,26,000 | | | |
| | 4058 CAPITAL OUTLAY ON STATIONERY & PRINTING | 50,00,000 | | 50,00,000 | | | |
| | Total Capital | 50,00,000 | | 50,00,000 | | | |
| 02 | Revenue 2012 GOVERNOR | 3,50,000 | 4,85,50,000 | 4,89,00,000 | | | |
| | Total Revenue | 3,50,000 | 4,85,50,000 | 4,89,00,000 | | | |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | ••• | | ••• | | | |
| | Total Capital | *** | | ••• | | | |
| 03 | Revenue 2013 COUNCIL OF MINISTERS | 8,24,00,000 | | 8,24,00,000 | | | |
| | 2070 OTHER ADMINISTRATIVE SERVICES | *** | | ••• | | | |
| | Total Revenue | 8,24,00,000 | | 8,24,00,000 | | | |
| 04 | Revenue 2014 ADMINISTRATION OF JUSTICE- | 7,28,67,000 | 2,71,33,000 | 10,00,00,000 | | | |
| | Total Revenue | 7,28,67,000 | 2,71,33,000 | 10,00,00,000 | | | |
| 05 | Revenue 2015 ELECTIONS | 13,98,18,000 | | 13,98,18,000 | | | |
| | Total Revenue | 13,98,18,000 | ••• | 13,98,18,000 | | | |
| 06 | Revenue 2029 LAND REVENUE | 8,81,00,000 | | 8,81,00,000 | | | |
| | 2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES | 16,15,00,000 | | 16,15,00,000 | | | |
| | 2250 OTHER SOCIAL SERVICES 3475 OTHER GENERAL ECONOMIC SERVICES | 50,000 | ··· | 50,000 | | | |
| | Total Revenue | 24,96,50,000 | *** | 24,96,50,000 | | | |
| | Capital | | | | | | |

| (1) | (2) | | (3) | |
|--------------|---|--|-------------------------------------|--|
| (-) | <u></u> | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. 6401 LOANS FOR CROP HUSBANDRY | ••• | | ••• |
| | Total Capital | ••• | | ••• |
| 07 | Revenue 2030 STAMPS AND REGISTRATION- | 1,39,00,000 | | 1,39,00,000 |
| | Total Revenue | 1,39,00,000 | | 1,39,00,000 |
| 08 | Revenue 2039 STATE EXCISE- | 13,26,05,000 | | 13,26,05,000 |
| | Total Revenue | 13,26,05,000 | | 13,26,05,000 |
| 09 | Revenue 2040 TAXES ON SALES, TRADE ETC. 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES | 10,31,00,000 4,00,000 | | 10,31,00,000 |
| | Total Revenue | 10,35,00,000 | | 10,35,00,000 |
| 10 | Revenue 2041 TAXES ON VEHICLES 2070 OTHER ADMINISTRATIVE SERVICES 3055 ROAD TRANSPORT | 10,50,00,000 12,61,00,000 | | 10,50,00,000 12,61,00,000 |
| | Total Revenue | 23,11,00,000 | | 23,11,00,000 |
| | Capital 5053 CAPITAL OUTLAY ON CIVIL AVIATION 5055 CAPITAL OUTALY ON ROAD TRANSPORT Total Capital | 40,00,000 5,25,00,000 5,65,00,000 | | 40,00,000 5,25,00,000 5,65,00,000 |
| 11 | Revenue 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- 2801 POWER 2810 NEW AND RENEWABLE ENERGY | 92,00,000 1,70,00,000 280,40,90,000 2,40,00,000 | | 92,00,000 1,70,00,000 280,40,90,000 2,40,00,000 |
| | Total Revenue | 285,42,90,000 | | 285,42,90,000 |
| | 4801 CAPITAL OUTLAY ON POWER PROJECTS 6801 LOANS FOR POWER PROJECTS | 23,77,10,000 | ••• | 23,77,10,000 |
| | Total Capital | 23,77,10,000 | ••• | 23,77,10,000 |
| | T | | | |

| (1) | (2) | | (3) | |
|--------------|---|--|----------------------------------|--|
| | | \$ | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| 12 | Revenue 2047 OTHER FISCAL SERVICES- | 35,85,000 | | 35,85,000 |
| | Total Revenue | 35,85,000 | | 35,85,000 |
| | Revenue 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT | ••• | 15,63,00,000 | 15,63,00,000 |
| | Total Revenue | ••• | 15,63,00,000 | 15,63,00,000 |
| | Revenue 2049 INTEREST PAYMENTS | | 266,56,94,000 | 266,56,94,000 |
| | Total Revenue | ••• | 266,56,94,000 | 266,56,94,000 |
| | Revenue 2051 PUBLIC SERVICE COMMISSION | | 2,22,00,000 | 2,22,00,000 |
| | Total Revenue | ••• | 2,22,00,000 | 2,22,00,000 |
| 13 | Revenue 2052 SECRETARIAT- GENERAL SERVICES 2251 SECRETARIAT- SOCIAL SERVICES 3451 SECRETARIAT- ECONOMIC SERVICES- | 56,09,00,000 6,92,00,000 17,61,50,000 | | 56,09,00,000 6,92,00,000 17,61,50,000 |
| | Total Revenue Capital 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES | 80,62,50,000 | | 80,62,50,000 |
| | Total Capital | ••• | | |
| 14 | Revenue 2053 DISTRICT ADMINISTRATION | 18,19,00,000 | | 18,19,00,000 |
| | Total Revenue | 18,19,00,000 | | 18,19,00,000 |
| 15 | Revenue 2054 TREASURY AND ACCOUNTS ADMINISTRATION- | 16,25,00,000 | | 16,25,00,000 |
| | Total Revenue | 16,25,00,000 | | 16,25,00,000 |
| 16 | Revenue 2055 POLICE. 2070 OTHER ADMINISTRATIVE SERVICES 2216 HOUSING- | 226,50,60,000 21,57,24,000 1,55,00,000 | 10,00,000 5,000 | 226,60,60,000 21,57,29,000 1,55,00,000 |
| | Total Revenue Capital | 249,62,84,000 | 10,05,000 | 249,72,89,000 |

| (1) | (2) | | (3) | |
|--------------|---|----------------------|-------------------------------------|---------------|
| | | 5 | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 4055 CAPITAL OUTLAY ON POLICE | 12,50,00,000 | | 12,50,00,000 |
| | Total Capital | 12,50,00,000 | | 12,50,00,000 |
| 17 | Revenue 2056 JAILS. | 9,20,00,000 | ••• | 9,20,00,000 |
| | Total Revenue | 9,20,00,000 | | 9,20,00,000 |
| 18 | Revenue 2058 STATIONERY AND PRINTING | 16,70,72,000 | | 16,70,72,000 |
| | Total Revenue | 16,70,72,000 | | 16,70,72,000 |
| | Capital 4058 CAPITAL OUTLAY ON STATIONERY & PRINTING | 65,00,000 | | 65,00,000 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | ••• | | |
| | Total Capital | 65,00,000 | ••• | 65,00,000 |
| 19 | Revenue 2052 SECRETARIAT- GENERAL SERVICES | 3,61,00,000 | ••• | 3,61,00,000 |
| | 2059 PUBLIC WORKS | 141,36,52,000 | 6,00,000 | 141,42,52,000 |
| | 2216 HOUSING- | 5,58,00,000 | | 5,58,00,000 |
| | Total Revenue Capital | 150,55,52,000 | 6,00,000 | 150,61,52,000 |
| | 4059 CAPITAL OUTLAY ON PUBLIC WORKS. | 52,93,76,000 | | 52,93,76,000 |
| | 4202 CAPITAL OUTLAY ON EDUCATION, SPORTS, ART AND CULTURE 4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC | 3,08,00,000 | ··· | 3,08,00,000 |
| | HEALTH 4216 CAPITAL OUTLAY ON HOUSING- | 3,79,00,000 | | 3,79,00,000 |
| | Total Control | 59,80,76,000 | | 59,80,76,000 |
| | Total Capital Revenue | 39,80,70,000 | | 39,00,70,000 |
| 20 | 2070 OTHER ADMINISTRATIVE SERVICES | 25,15,00,000 | | 25,15,00,000 |
| | Total Revenue | 25,15,00,000 | | 25,15,00,000 |
| | Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS. | *** | | •• |
| | Total Capital | *** | | •• |
| | Revenue | | | |
| 21 | 2075 MISCELLANEOUS GENERAL SERVICES 2202 GENERAL EDUCATION- | 40,000 | | 40,000 |
| | AND GENERAL EDUCATION | 830,41,63,000 | | 830,41,63,000 |

| (1) | (2) | | (3) | |
|--------------|--|-------------------------------------|-------------------------------------|-------------------------------------|
| | | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 2204 SPORT AND YOUTH SERVICES - | 22,88,00,000 | ••• | 22,88,00,000 |
| | 2205 ART AND CULTURE- | 19,30,70,000 | | 19,30,70,000 |
| | 3425 OTHER SCIENTIFIC RESEARCH- | 41,00,000 | | 41,00,000 |
| | 3454 CENSUS, SURVEY AND STATISTICS | 69,00,000 | | 69,00,000 |
| | Total Revenue | 887,13,73,000 | | 887,13,73,000 |
| | Capital 4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE 6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE | ••• | | ••• |
| | Total Capital | ••• | ••• | ••• |
| | Revenue | | | |
| 22 | 2070 OTHER ADMINISTRATIVE SERVICES | 10,90,00,000 | | 10,90,00,000 |
| | 2216 HOUSING- | 4,71,00,000 | | 4,71,00,000 |
| | Total Revenue | 15,61,00,000 | ••• | 15,61,00,000 |
| 23 | Revenue 2070 OTHER ADMINISTRATIVE SERVICES | 2,13,00,000 | | 2,13,00,000 |
| | Total Revenue | 2,13,00,000 | | 2,13,00,000 |
| 24 | Revenue 2071 PENSIONS AND OTHER RETIREMENT BENEFITS | 201,65,00,000 | | 201,65,00,000 |
| | Total Revenue | 201,65,00,000 | ••• | 201,65,00,000 |
| 25 | Revenue 2075 MISCELLANEOUS GENERAL SERVICES | 83,00,000 | | 83,00,000 |
| • | Total Revenue | 83,00,000 | ••• | 83,00,000 |
| 26 | Revenue 2210 MEDICAL AND PUBLIC HEALTH- 2211 FAMILY WELFARE- | 175,43,00,000 30,18,12,000 | | 175,43,00,000 30,18,12,000 |
| | Total Revenue | 205,61,12,000 | | 205,61,12,000 |
| | Capital 4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH 4211 CAPITAL OUTLAY ON FAMILY WELFARE- Total Capital | 24,80,00,000 50,00,000 25,30,00,000 | | 24,80,00,000 50,00,000 25,30,00,000 |
| 27 | Revenue 2215 WATER SUPPLY AND SANITATION | 94,21,00,000 | | 94,21,00,000 |

| (1) | (2) | | _(3) | |
|--------------|--|----------------------|-------------------------------------|---------------|
| | | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 2216 HOUSING- | 33,00,000 | | 33,00,000 |
| | Total Revenue | 94,54,00,000 | | 94,54,00,000 |
| | 4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION. | 93,54,00,000 | | 93,54,00,000 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | 2,10,00,000 | | 2,10,00,000 |
| | Total Capital | 95,64,00,000 | | 95,64,00,000 |
| 28 | Revenue 2216 HOUSING- | 12,08,03,000 | | 12,08,03,000 |
| | Total Revenue | 12,08,03,000 | | 12,08,03,000 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- 6216 LOANS FOR HOUSING | 94,90,000 | | 94,90,000 |
| | | ••• | ••• | *** |
| | Total Capital | 94,90,000 | ••• | 94,90,000 |
| 29 | Revenue 2217 URBAN DEVELOPMENT | 53,67,50,000 | ••• | 53,67,50,000 |
| | Total Revenue Capital | 53,67,50,000 | ••• | 53,67,50,000 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | 5,50,000 | ••• | 5,50,000 |
| | 4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT | 101,49,00,000 | ••• | 101,49,00,000 |
| | 6217 LOANS FOR URBAN DEVELOPMENT- | ••• | | ••• |
| | Total Capital | 101,54,50,000 | | 101,54,50,000 |
| 30 | Revenue 2220 INFORMATION AND PUBLICITY | 9,34,00,000 | | 9,34,00,000 |
| | Total Revenue | 9,34,00,000 | | 9,34,00,000 |
| 31 | Revenue 2230 LABOUR AND EMPLOYMENT- | 18,97,24,000 | | 18,97,24,000 |
| | Total Revenue | 18,97,24,000 | | 18,97,24,000 |
| 32 | Revenue 3456 CIVIL SUPPLIES | 8,78,00,000 | ••• | 8,78,00,000 |
| | Total Revenue | 8,78,00,000 | | 8,78,00,000 |
| | Capital 4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING | ••• | | ••• |
| | <u> </u> | 1 | <u> </u> | |

| (1) | (2) | *** | (3) | |
|--------------|---|---|-------------------------------------|---|
| | | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Capital | ••• | | ••• |
| 33 | Revenue 2235 SOCIAL SECURITY AND WELFARE- | ••• | | |
| | Total Revenue | *** | | ••• |
| | Capital 6235 -LOANS FOR SOCIAL SECURITY AND WELFARE- | 10,00,000 | | 10,00,000 |
| | Total Capital | 10,00,000 | | 10,00,000 |
| 34 | Revenue 2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS. 2235 SOCIAL SECURITY AND WELFARE- 2236 NUTRITION- | 48,80,47,000 44,57,41,000 101,96,28,000 | | 48,80,47,000 44,57,41,000 101,96,28,000 |
| | Total Revenue | 195,34,16,000 | | 195,34,16,000 |
| | Capital 4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE | 14,00,00,000 | | 14,00,00,000 |
| | 6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. | ••• | | ••• |
| | Total Capital | 14,00,00,000 | | 14,00,00,000 |
| 35 | Revenue 2235 SOCIAL SECURITY AND WELFARE- | 63,08,000 | | 63,08,000 |
| | Total Revenue | 63,08,000 | | 63,08,000 |
| 36 | Revenue 2075 MISCELLANEOUS GENERAL SERVICES 2235 SOCIAL SECURITY AND WELFARE- | 2,60,000 1,81,45,000 | 6,55,000 | 2,60,000 1,88,00,000 |
| | Total Revenue | 1,84,05,000 | 6,55,000 | 1,90,60,000 |
| 37 | Revenue 2250 OTHER SOCIAL SERVICES | 50,000 | | 50,000 |
| | Total Revenue | 50,000 | ••• | 50,000 |
| 38 | Revenue 3451 SECRETARIAT- ECONOMIC SERVICES- | 41,26,50,000 | | 41,26,50,000 |
| | Total Revenue | 41,26,50,000 | | 41,26,50,000 |
| 39 | Revenue 2425 CO-OPERATION | 16,71,54,000 | | 16,71,54,000 |
| | Total Revenue | 16,71,54,000 | ••• | 16,71,54,000 |

| (1) | (2) | | (3) | |
|--------------|--|--|-------------------------------------|--|
| | | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Capital 4425 CAPITAL OUTLAY ON CO-OPERATION 4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES 6425 LOANS FOR COOPERATION- | 6,12,85,000 25,00,000 81,10,000 | | 6,12,85,000 25,00,000 81,10,000 |
| | Total Capital | 7,18,95,000 | | 7,18,95,000 |
| 40 | Revenue 2552 NORTH EASTERN AREAS | 54,61,00,000 | | 54,61,00,000 |
| l | Total Revenue | 54,61,00,000 | | 54,61,00,000 |
| | Capital 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS | 48,37,00,000 | | 48,37,00,000 |
| • | Total Capital | 48,37,00,000 | | 48,37,00,000 |
| 41 | Revenue 3454 CENSUS,SURVEY AND STATISTICS | 10,75,00,000 | | 10,75,00,000 |
| | Total Revenue | 10,75,00,000 | | 10,75,00,000 |
| 42 | Revenue 2216 HOUSING- 3475 OTHER GENERAL ECONOMIC SERVICES | 4,00,000 4,28,00,000 | | 4,00,000 4,28,00,000 |
| | Total Revenue | 4,32,00,000 | | 4,32,00,000 |
| 43 | Revenue 2216 HOUSING- 2401 CROP HUSBANDRY 2415 AGRICULTURAL RESEARCH AND EDUCATION 2435 OTHER AGRICULTURAL PROGRAMMES 2702 MINOR IRRIGATION | 1,21,00,000 189,88,10,000 4,69,00,000 3,38,00,000 29,60,00,000 | 10,00,000 | 1,21,00,000 189,98,10,000 4,69,00,000 3,38,00,000 29,60,00,000 |
| | Total Revenue Capital 4216 CAPITAL OUTLAY ON HOUSING- 4401 CAPITAL OUTLAY ON CROP HUSBANDRY 4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST. | 228,76,10,000 40,00,000 10,75,00,000 15,00,000 | 10,00,000 | 228,86,10,000 40,00,000 10,75,00,000 15,00,000 |
| | 4702 CAPITAL OUTLAY ON MINOR IRRIGATION Total Capital | 91,65,00,000 | | 91,65,00,000 |
| 44 | Revenue 2701 -MEDIUM IRRIGATION. | ••• | | ••• |

| (1) | (2) | | (3) | |
|--------------|--|----------------------|-------------------------------------|---------------|
| | | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | 2711 FLOOD CONTROL AND DRAINAGE | 77,00,000 | | 77,00,000 |
| | Total Revenue | 77,00,000 | ••• | 77,00,000 |
| | 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. | 50,00,000 | | 50,00,000 |
| | 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS | 3,50,00,000 | | 3,50,00,000 |
| | Total Capital | 4,00,00,000 | ••• | 4,00,00,000 |
| · | Revenue | · · · | | |
| 45 | 2216 HOUSING- | 50,00,000 | | 50,00,000 |
| | 2402 SOIL AND WATER CONSERVATION | 119,91,56,000 | | 119,91,56,000 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 29,20,000 | | 29,20,000 |
| | Total Revenue | 120,70,76,000 | ••• | 120,70,76,000 |
| 46 | Revenue 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- | 22,62,70,000 | | 22,62,70,000 |
| | Total Revenue | 22,62,70,000 | | 22,62,70,000 |
| 47 | Revenue 2216 HOUSING- | 1,45,95,000 | | 1,45,95,000 |
| | 2403 ANIMAL HUSBANDRY- | 58,37,14,000 | ••• | 58,37,14,000 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 1,63,41,000 | ••• | 1,63,41,000 |
| | Total Revenue | 61,46,50,000 | | 61,46,50,000 |
| 48 | Revenue 2216 HOUSING- | 15,45,950 | | 15,45,950 |
| | 2404 DAIRY DEVELOPMENT | 10,73,54,050 |] | 10,73,54,050 |
| | Total Revenue | 10,89,00,000 | ••• | 10,89,00,000 |
| 49 | Revenue 2216 HOUSING- | 11,00,000 | ••• | 11,00,000 |
| | 2405 FISHERIES | 16,79,04,000 | | 16,79,04,000 |
| | 2415 AGRICULTURAL RESEARCH AND EDUCATION | 52,00,000 | ••• | 52,00,000 |
| | Total Revenue | 17,42,04,000 | | 17,42,04,000 |
| | 4216 CAPITAL OUTLAY ON HOUSING- | 10,00,000 | ••• | 10,00,000 |
| | 4405 CAPITAL OUTLAY ON FISHERIES | 20,00,000 | | 20,00,000 |
| | Total Capital | 30,00,000 | *** | 30,00,000 |

| (1) | (2) | | (3) | |
|--------------|--|---------------------------------|----------------------------------|---------------------------------|
| | | S | Sums not exceeding | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| 50 | Revenue 2406 FORESTRY AND WILDLIFE 2415 AGRICULTURAL RESEARCH AND EDUCATION | 97,19,00,000 1,97,46,000 | | 97,19,00,000 1,97,46,000 |
| | Total Revenue | 99,16,46,000 | | 99,16,46,000 |
| | Capital 4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE | 7,32,00,000 | | 7,32,00,000 |
| | Total Capital | 7,32,00,000 | | 7,32,00,000 |
| 51 | Revenue 2216 HOUSING- 2401 CROP HUSBANDRY | 55,00,000 | | 55,00,000 |
| | 2501 SPECIAL PROGRAMMES FOR RURAL | 2,10,00,000 3,98,00,000 | | 2,10,00,000 3,98,00,000 |
| | DEVELOPMENT- 2505 RURAL EMPLOYMENT. | 32,50,00,000 | \ | 32,50,00,000 |
| | 2515 OTHER RURAL DEVELOPMENT PROGRAMMES | 143,49,00,000 | ••• | 143,49,00,000 |
| | Total Revenue | 182,62,00,000 | ••• | 182,62,00,000 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 12,00,000 | | 12,00,000 |
| | 4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES - | 30,00,000 | ••• | 30,00,000 |
| | Total Capital | 42,00,000 | ••• | 42,00,000 |
| 52 | Revenue 2852 INDUSTRIES | 5,48,80,000 | ••• | 5,48,80,000 |
| | Total Revenue | 5,48,80,000 | ••• | 5,48,80,000 |
| | Capital 4854 CAPITAL OUTLAY ON CEMENT 4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS. 6885 Other Loans to Industries and Minerals | 13,00,00,000 2,68,00,000 | | 13,00,00,000 2,68,00,000 |
| | Total Capital | 15,68,00,000 | | 15,68,00,000 |
| 53 | Revenue 2851 VILLAGE AND SMALL INDUSTRIES- | 28,50,60,000 | | 28,50,60,000 |
| | Total Revenue | 28,50,60,000 | | 28,50,60,000 |
| | Capital 4851 Capital Outlay on Village and Small Industries. 6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES | ••• | | ••• |

| (1) | (2) | | (3) | |
|--------------|--|----------------------|-------------------------------------|---------------|
| | | | Sums not exceeding | · |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Capital | ••• | ••• | ••• |
| 54 | Revenue 2851 VILLAGE AND SMALL INDUSTRIES- | 21,98,40,000 | | 21,98,40,000 |
| | Total Revenue | 21,98,40,000 | | 21,98,40,000 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | ••• | | ••• |
| | 4851 Capital Outlay on Village and Small Industries. | 75,80,000 | | 75,80,000 |
| | 6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES | ••• | | ••• |
| | Total Capital | 75,80,000 | | 75,80,000 |
| 55 | Revenue 2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES | 28,90,98,000 | | 28,90,98,000 |
| | Total Revenue | 28,90,98,000 | | 28,90,98,000 |
| | Capital 4216 CAPITAL OUTLAY ON HOUSING- | 14,02,000 | | 14,02,000 |
| | 4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL | ••• | | *** |
| | Total Capital | 14,02,000 | | 14,02,000 |
| | Revenue | | | |
| 56 | 3054 ROADS AND BRIDGES | 108,47,98,000 | | 108,47,98,000 |
| | Total Revenue | 108,47,98,000 | | 108,47,98,000 |
| | Capital 5054 CAPITAL OUTLAY ON ROADS AND BRIDGES | 202,22,48,000 | | 202,22,48,000 |
| | Total Capital | 202,22,48,000 | | 202,22,48,000 |
| 57 | Revenue 3452 TOURISM | 12,16,00,000 | | 12,16,00,000 |
| | Total Revenue | 12,16,00,000 | | 12,16,00,000 |
| | Capital 4059 CAPITAL OUTLAY ON PUBLIC WORKS. | | | |
| | 5452 CAPITAL OUTLAY ON TOURISM | 22,00,000 | | 22,00,000 |
| | 7452 Loans for Tourism. | 3,50,00,000 | | 3,50,00,000 |
| | Total Capital | 3,72,00,000 | | 3,72,00,000 |
| 58 | Revenue 3606 AID MATERIALS AND EQUIPMENTS- | | | |

| (1) | (2) | (3) | | |
|--------------|---|----------------------|-------------------------------------|----------------|
| | | Sums not exceeding | | |
| Grant No. | Services & Purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated fund | Total |
| | | Rs. | Rs. | Rs. |
| | Total Revenue | ••• | ••• | ••• |
| 59 | Capital 5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS | ••• | ••• | ••• |
| | Total Capital | ••• | ••• | *** |
| | Capital 6003 INTERNAL DEBT OF THE STATE GOVERNMENT | | 157,83,50,000 | 157,83,50,000 |
| | Total Capital | ••• | 157,83,50,000 | 157,83,50,000 |
| | Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT | ••• | 21,95,01,000 | 21,95,01,000 |
| | Total Capital | ••• | 21,95,01,000 | 21,95,01,000 |
| 60 | Capital 7610 LOANS TO GOVERMENT SERVANTS ETC | 6,40,00,000 | | 6,40,00,000 |
| | Total Capital | 6,40,00,000 | | 6,40,00,000 |
| 61 | Capital 7615 MISCELLANEOUS LOANS | ••• | | |
| | Total Capital | *** | ••• | ••• |
| 62 | Capital 7810 INTER-STATE SETTLEMENT | ••• | | ••• |
| | Total Capital | ••• | | ••• |
| 63 | Capital 7999 APPROPRIATION TO THE CONTINGENCY FUND | | | *** |
| | Total Capital | ••• | ••• | ••• |
| TOTAL | | 4497,27,17,000 | 472,97,48,000 | 4970,24,65,000 |

L. M. SANGMA, Secretary, Government of Meghalaya Law Department.

The 24th February, 2010.

No.LL(B).8/2001/39.—The Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Ordinance, 2010 (No.1 of 2010) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2010.

As promulgated by the Governor of Meghalaya on the 24th February, 2010.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th February, 2010.

THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AUTONOMOUS DISTRICTS) (AMENDMENT) ORDINANCE, 2010.

An

Ordinance

to amend the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court *vide* its order dated 6th January, 2010 in matter of PIL No.50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely, -

Short title and 1. Commencement

- 1. (1) This Ordinance may be called the Meghalaya Maintenance of Public Order (Autonomous District) (Amendment) Ordinance, 2010.
 - (2) It shall come into force at once.

Insertion of new section 8A to Act XVI of 1953.

2. In the Meghalaya Maintenance of Public Order (Autonomous Districts) (Assam Act XVI of 1953 as adapted by Meghalaya), after the existing section 8, the following new section 8A, shall be inserted, namely, -

"Breach of public order, penalty.

"8A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them".

Dated Raj Bhavan, Shillong, the 24th February, 2010. (R. S. MOOSHAHARY)
GOVERNOR OF MEGHALAYA.

Dated Shillong, The 24th February, 2010. L. M. SANGMA,
Secretary,
to the Government of Meghalaya,
Law (B) Department, Shillong.

The 24th February, 2010.

No.LL(B).8/2001/42.—The Meghalaya Maintenance of Public Order (Amendment) Ordinance, 2010 (No.2 of 2010) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2010.

As promulgated by the Governor of Meghalaya on the 24th February, 2010.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th February, 2010.

THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AMENDMENT) ORDINANCE, 2010.

An

Ordinance

to amend the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court *vide* its order dated 6th January, 2010 in matter of PIL No.50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely, -

Short title and 1. Commencement

- 1. (1) This Ordinance may be called the Meghalaya Maintenance of Public Order (Amendment) Ordinance, 2010.
 - (2) It shall come into force at once.

Insertion of new section 6A to Act V of 1947.

2. In the Meghalaya Maintenance of Public Order (Assam Act V of 1947 as adapted by Meghalaya), after the existing section 6, the following new section 6A, shall be inserted, namely, -

"Breach of public order, penalty.

"6A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them".

Dated Raj Bhavan, Shillong, the 24th February, 2010. (R. S. MOOSHAHARY)
GOVERNOR OF MEGHALAYA.

Dated Shillong, The 24th February, 2010. L. M. SANGMA,
Secretary,
to the Government of Meghalaya,
Law (B) Department, Shillong.

The 30th June, 2010.

No.LL(B).87/97/131.—The Meghalaya Municipal (Amendment) Ordinance, 2010 (No.3 of 2010) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 3 OF 2010

As promulgated by the Governor of Meghalaya on the 30^{th} June, 2010 Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30^{th} June, 2010

THE MEGHALAYA MUNICIPAL (AMENDMENT) ORDINANCE, 2010.

An Ordinance

further to amend the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya).

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely: -

- Short title and commencement.

 1. (1) This Ordinance may be called the Meghalaya Municipal (Amendment) Ordinance, 2010.
 - (2) It shall come into torce at once.

Amendment of section 11.

- 2. In section 11 of the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) (hereinafter referred to as the principal Act), for the existing sub-sections (2) and (3) the following new sub-sections (2) and (3) shall be substituted, namely, -
 - "(2) Seats of Commissioners in every municipality shall be reserved for scheduled tribes and the number of seats so reserved shall bear, as nearly as practicable, the same proportion to the total number of seats to be filled by direct election as the population of scheduled tribes in the municipal area bears to the total population of the Municipality. The seats so reserved for the scheduled tribes, however shall not be less than 4/5th of the total number of Wards of that Municipality".
 - "(3) 33% of the seats of commissioners in every Municipality shall be reserved for the women. The seats so reserved shall be selected from the wards having the highest percentage of women population at the time of conduct of election to the concerned Municipality".

Amendment of section 26.

- 3. In section 26 of the principal Act, -
 - (a) for the existing sub-section (1), the following new subsection (1) shall be substituted, namely, -
 - "(1) Except as otherwise provided in this Act, the term of the elected and appointed Commissioners shall be five years from the date of the date of the first meeting or newly constituted Board after a general election at which a quorum is present under subsection (4), whichever is later. Election shall be held before the expiry of the term but not earlier than three months before such expiry".

- (b) for the existing sub-section (3), the following new subsection (3) shall be substituted, namely, -
 - "(3) the term of five years referred to in sub-section (1) shall be held to include any period which may elapse between the expiry of the said five years and the date of the first meeting of the newly constituted Board at which a quorum is present".
- (c) for the existing sub-section (5), the following new subsection (5) shall be substituted, namely, -
 - "(5) If the term of the office of the Commissioner of a Board expires and for any reason the election as provided in sub-section (1) cannot be held, the Board shall be deemed to have been dissolved under section 298 with effect from the date of expiry of the term of the Commissioners and thereafter the provisions of section 299 shall apply to the Board and the Government shall nominate the Commissioners accordingly in conformity with section 11(2) and 11(3). The Government may denotify any or all the commissioners nominated at any time without giving any reason thereof.

Dated Raj Bhavan, Shillong, the 30th June, 2010. R. S. MOOSHAHARY, GOVERNOR OF MEGHALAYA.

Dated Shillong, The 30th June, 2010. L. M. SANGMA,
Secretary,
to the Government of Meghalaya,
Law (B) Department, Shillong.

The 30th June, 2010.

No.LL(B).55/2010/5.—The Meghalaya Municipal Disclosure Ordinance, 2010 (No.4 of 2010) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 4 OF 2010

As promulgated by the Governor of Meghalaya on the 30th June, 2010 Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30th June, 2010

THE MEGHALAYA MUNICIPAL DISCLOSURE ORDINANCE, 2010.

An

Ordinance

to provide for transparency and accountability in the functioning of municipalities.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely: -

Short title, extent and commencement.

- 1. (1) This Ordinance may be called the Meghalaya Disclosure Ordinance, 2010.
- (2) It extends to Municipalities as may be notified by the State Government from time to time.
 - (3) It shall come into force at once.

Definitions.

- 2. In this context, unless there is anything repugnant in the subject or context: -
 - (a) "Ordinance" mean the Meghalaya Municipal Disclosure Ordinance, 2010;
 - (b) "Assets" means all immovable assets in the municipality;
 - (c) "Municipality" means an institution of selfgovernment constituted under Article 243-Q of the Constitution of India; and
 - (d) "State Government" means the Government of the State of Meghalaya.

Obligation of Municipality.

3. Every municipality shall maintain and publish all its records duly catalogued and indexed, in a manner and such form which enables the municipality under this Ordinance to disclose the required information as specified in Part-A and Part-B of Appendix to this Ordinance at quarterly intervals.

Manner of Disclosure.

- 4. Manner of Disclosure shall include: -
 - (a) newspaper in regional or Hindi and English language;
 - (b) internet;
 - (c) notice Boards of the municipality;
 - (d) ward Offices;
 - (e) any other mode, as may be prescribed, by the State Government under this Ordinance, rules and include notification issued from time to time.

Power to make rules.

- 5. (1) the State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Ordinance.
- (2) All rule made under this Ordinance by the State Government shall as soon as may be after they are made, be laid before the State Legislature of Meghalaya.

Power to remove difficulties.

6. (1) If any difficulty arises in giving effect to the provisions of this Ordinance, the State Government may, by order published in the Official Gazette, make such provision not inconsistent with the provisions of this Ordinance as appeared to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of the commencement of this Ordinance.

(2) Every order made under this section shall, as soon as after it is made, be laid before the State Legislature.

Dated Raj Bhavan, Shillong, the 30th June, 2010. R. S. MOOSHAHARY, GOVERNOR OF MEGHALAYA.

Dated Shillong, The 30th June, 2010. L. M. SANGMA, Secretary, to the Government of Meghalaya, Law (B) Department, Shillong.

APPENDIX

Part A

- 1. Particulars of the municipality;
- 2. A statement of the boards, councils, committees and other bodies consisting of two or more person constituted as its part or the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public;
- 3. A directory of its officers and employees;
- 4. The particulars of officers who grant concession, permits or authorization for each activity;

Part B

- 1. Audited financial statements of Balance Sheet, Receipts and Expenditures, and Cash Flow on a quarterly basis, within two months of end of each quarter; and statutorily audited financial statements for the full financial year, within three months of the end of the financial year;
- 2. The service levels being provided for each of the services being undertaken by the municipality;
- 3. Particulars of all plans, proposed expenditures, actual expenditures on major services provided or activities performed and reports on disbursements made;
- 4. Details of subsidy programmes on major services provided or activities performed by the municipality, and manner and criteria of identification of beneficiaries for such programmes;
- 5. Particulars of the Master plan, City Development Plan or any other plan concerning the development of the municipal area;
- 6. The particulars of major works as may be defined in the Rules to be made under this Act, together with information on the value of works, time of completion, and details of contract;
- 7. The details of the municipal funds i.e., income generated in the previous year by the following:-
 - (a) Taxes, duties, cess and surcharge, rent from the properties, fees from licenses and permission;
 - (b) Taxes, duties cess and surcharge, rent from the properties, fees from licenses and permission that remain uncollected and the reasons thereof;
 - (c) Share of taxes levied by the State Government and transferred to municipality and the grants released to the municipality;
 - (d) Grants released by the State Government for implementation of the schemes, projects and plans assigned or entrusted to the municipality the nature and extent of utilization;
 - (e) Money raised through donation or contribution from public or non governmental agencies;
- 8. Annual budget allocated to each ward.

Such other information as maybe prescribed by the State Government undr Part-A or Part-B.
